

1985 Re: Calling PHALGUNA 11, 1886 (SAKA) Re: Ministers' 1986  
Attention resignations

(xxiv) The Rice (Southern Zone) Movement Control Amendment Order, 1965, published in Notification No. G.S.R. 217 dated the 8th February, 1965.

(xxv) The Southern States (Regulation of Export of Rice) Second Amendment Order, 1965, published in Notification No. G.S.R. 218 dated the 8th February, 1965.

(xxvi) The Orissa Rice Procurement (Levy) Second Amendment Order, 1965, published in Notification No. G.S.R. 244, dated the 10th February, 1965.

[Placed in Library, see No. LT-3879/65].

(2) a copy of Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.

[Placed in Library, see No. LT-3880/65].

#### ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table a copy of Annual Report of the Employees' State Insurance Corporation, for the year 1963-64, under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library, see No. LT-3881/65].

12.46 hrs.

#### RE: CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

**Mr. Speaker:** There was another calling attention notice but because only one can be taken up now, that will be taken up at 4 P.M. today. That concerns the hon. Minister of Railways and is by Shri Limaye, Shri Ram Sewak Yadav and others.

**Shri Seshiyar (Perambalur):** At 4.25 the hon. Prime Minister is replying to the debate.

**Mr. Speaker:** This would be at 4 o'clock. We will finish it before 4.15.

12.46 hrs.

#### RE: RESIGNATION BY MINISTERS

**Mr. Speaker:** The House will recall that on the 18th February, 1965, Shri Nath Pai raised a point that in accordance with the traditions of the House of Commons, UK, the Minister of Food and Agriculture should make a statement in the House about his resignation from the Council of Ministers. I promised to look into the matter and let the House know my reactions.

I have looked into the matter and I find that under rule 199(i) it is not obligatory on the part of a Minister who has resigned from the Council of Ministers to make a statement in the House. Further in this case we do not have any official information whether the Minister tendered his resignation and whether it was not accepted by the Prime Minister or it was withdrawn by the Minister himself. All those details are the internal affairs of the Cabinet.

In the circumstances, I do not think that it is obligatory on the part of the Minister to make any statement in the House.

**Shri Nath Pai (Rajapur):** Sir, I have to bow down to your ruling, but may I urge only one thing because you said that what happens in the Cabinet as such internally we cannot demand a right to know fully? May I point out that the Prime Minister issued a statement saying, "It all happened all of a sudden; I am taken by surprise; Shri Subramaniam rushed to the press with his resignation"? These three sentences are verbatim quotations from the statement, after the alleged resignation by Shri Subramaniam, given by the Prime Minister. In these circumstances you will perhaps consider once again whether Par-